

(b) if so, the details thereof; and

(c) the reason for allowing yet another hotel in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) and (c). Does not arise.

#### **Cess on Tea**

8439. SHRI Y. S. RAJA SEKHAR REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government proposed to raise cess on tea and to create a fund out of the enhanced collection for replantation of gardens; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) and (b). Yes, Sir. A proposal is under consideration of the Government.

#### **Option for pay Fixation**

8440. SHRI MADAN LAL KHURANA: Will the Minister of FINANCE be pleased to state:

(a) whether all the Government Servants could not exercise option in the matter of fixation of pay by 31 August, 1988 in the absence of non-circulation of instructions to all employees;

(b) if so, the details of steps taken to provide another opportunity to such employees;

(c) if not, the reasons therefor; and

(d) how Government propose to safeguard the interests of all employees in such circumstances?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The Government issued orders on 27.5.1988 that employees who desire to switch over to revised scales of pay from the date of increment(s) falling after 1.1.86 but not later than 31.12.87 may exercise their options by 31.8.1988. All the Ministries and Departments were required to bring the contents of these orders to the notice of all concerned expeditiously so that the need for extending the date may not arise. The actual position regarding circulation of these orders by various Ministries is not centrally available.

(b) to (d). The Government has already allowed sufficient time to exercise the option. Presently there is no proposal to provide another opportunity or to extend the date for exercising option.

[*Translation*]

#### **Publication of Books, Articles During Tenure of Former Presidents, Prime Ministers and Ministers**

8441. SHRI BRIJ BHUSHAN TIWARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the agency having the copyright for the material released during the regime of former Prime Ministers, Ministers and former Presidents or by their offices; and

(b) the details of articles, books, published during the tenure of former Presi-

dents, former Prime Ministers and Ministers by the Publication Division and the details of such material published by other publishers?

**THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA):** (a) According to legal advice available, subject to any agreement to the contrary, the Government of India is the first owner of the copyright in the manuscript of public speeches/writings made by the Presidents/Prime Ministers and Ministers.

(b) Selected speeches and writings of President/Prime Minister are brought out by Publications Division, while there is no such practice in the case of speeches/writings of Ministers. Biographies of eminent personalities, including those of former Ministers are also brought out by Publications Division. Details of such material published by other publishers are not kept by Government.

[English]

### Checking Inflation

8442. **SHRI UTTAM RATHOD:** Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has gone into the causes of rising inflation and suggested any measures to curb the same;

(b) if so, the details thereof; and

(c) whether Government have drawn up any programme for implementation of these measures?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN):** (a) to (c). the Reserve Bank of India while outlining the credit policy for the first half of 1990-91 has

pointed out that one of the factors underlying inflation was disproportionate and persistent growth in money supply with the public (MW) last year. At 19.4 per cent this was the highest since 1978-79 when the expansion was 21.2 per cent. The very high rate of monetary expansion reflects the expansion in net RBI credit to the government in 1989-90. This has contributed significantly to inflation. Given the large overhang of liquidity, it is necessary, according to the RBI, to bring about a sharp break in inflationary expectation.

The above analysis of the price situation by the RBI is in line with the analysis contained in the Report of the Economic Advisory Council submitted to the Government and the pre-Budget Economic Survey for 1989-90 and has been kept in view in the formulation of the 1990-91 budget. The Government is following a multi-pronged policy to curb effective demand through strict fiscal and monetary discipline, supply side measures and steps to check inflationary expectations.

The RBI in their credit policy for the first half of 1990-91 has therefore, inter alia, increased the Statutory Liquidity Ratio (SIR) from 38 per cent to 3805 per cent of net demand and time liabilities effective from September 22, 1990. Further, SIR of 25 per cent in respect of non-resident (external rupee account) and foreign currency (F.R account) is also being raised to 30 per cent effective from 28th July, 1990.

### Use of "super 301" by USA Against Drug Imports from India

8443. **SHRI NARSINGRAO SURYA-WANSHI:** Will the Minister of COMMERCE be pleased to state:

(a) whether the US administration is using the "Super 301" section of its omnibus Trade Act to call for for improved protection